

ITEM NO.1501  
(For judgment)

Court 2 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).2255/2010

PREM CHAND

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

([ HEARD BY : HON'BLE N.V. RAMANA, HON'BLE SURYA KANT AND HON'BLE KRISHNA MURARI, JJ. ])

Date : 30-07-2020 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Mr. Manoj Swarup, Sr.Adv.  
Mr. Neelmani Pant, Adv.  
Ms. Vidisha Swarup, Adv.  
Mr. Ajay Kumar, AOR

For Respondent(s) Ms. Alka Aggarwal, Adv.  
Dr. Monika Gusain, AOR

The Court is convened through Video Conferencing.

Hon'ble Mr.Justice N.V. Ramana pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr.Justice Surya Kant and Hon'ble Mr.Justice Krishna Murari.

The appeal stands allowed in terms of the signed judgment.

(SATISH KUMAR YADAV)  
AR-CUM-PS

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file)